Relief and rehabilitation of victims of killari earthquake

6030. SHRI KRISHNA KUMAR BIRLA: Will the Minister of AG-RICULTURE be pleased to state:

(a) whether the relief and rehabilitation work in Killari, the epicentre of recent earthquake, has suffered;

(b) whether the State Government has not been paying adequate attention in providing relief and rehabilitation to the victims; and

(c) if so, the steps now, Central Government propose to take to implement the schemes of rehabilitation there?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) No, Sir.

(c) Does not arise.

Consumption of farm subsidy by Firecracker Units

6031. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of AG-RICULTURE be pleased to state:

(a) whether the firecracker units are consuming farm subsidy as has been reported in the observer dated February 27---5 March, 1994;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) No specific and varifiable case of misuse of fertilisers by the firecracker units has come to the notice of the Government.

(c) The following are some of the important steps taken to check the misuse of fertilisers by industries: (i) Sale of use of fertilisers for purposes other than fertilisation soil and increasing productivity of crops has been prohibited under the Fertiliser (Control) Order, 1985 (FCO) except either with the prior permission of the Central Government or when purchased from the dealer possessing a valid certificate of Registration for industrial dealership issued by the Controller of Fortilisers.

(ii) Sale and use of Calcium Ammonium Nitrate for industrial use by industrial units in private sector has been banned

(iii) Sale of fertilisers, subject to the provisions of Clause 25, of the FCO, for industrial use and for agricultural use from the same premises has been prohibited.

(iv) The Central and the State Governments are empowered to implement the provisions of the FCO and take necessary legal actions against the offenders, a_S under:---

(1) Issue of warnings.

(2) Suspension and cancellation of Certificate of Registration.

(3) Seizure of stocks.

(4) Criminal procecution of offenders in which penalty imposed may extend to imprisonment from 3 months to 7 years with or without fine.

महाराष्ट्र में "फसल बीमा योजना" के ग्रंतगैत निपटाए गए दावे

6032. श्री अन्तराय देव शंकर दबेः

क्या क्रुषि मंत्री यह बताने की क्रुपा करेंगे कि :

(क) वर्ष 1993 में जनवरी से जून तक की अवधि में गुजरात और महाराष्ट्र में "फसल बीमा योजना" के अन्तर्गत कितने दावे निपटाये गये हैं; (ख) महाराष्ट्र और गुजरात में उक्त योजना के ग्रन्तर्गत कितनी धनराशि का भुगतान किया जाना शेष है ;

(ग) इन दावों को निपटाने के लिये क्या कार्यवाही की गई है;

(घ) झेष दावों को कब तक निपटा दिये जाने की संभावना है ; श्रोर

(ङ) उसका, जिला-वार ब्योरा क्या है?

हुखि मंत्रालय में राज्य मंत्री (श्री अर्रावद नेताम) : (क) गुजरात में जनवरी, से जून, 1993 के दौरान 4,43,258 किसानों के संबंध में निपटाये गये दावों की धनराशि 10,257.91 लाख रूपये है। इस ग्रवधि के दौरान महाराष्ट्र में किसी भी दावे का निपटान नहीं किया गया।

(ख) महाराष्ट्र के संबंध में लम्बित दावों की धनराणि 28.03 लाख रूपये है। गुजरात में कोई दावा लम्बित नहीं है।

(ग) ग्रीर (घ) महाराट्र राज्य सरकार को यह स्मरण कराया गया है। कि वद्द दावे के निपटान में गति लाने के लिये दावे के भ्रापने एक तिहाई भ्रंश को जल्दी निर्मुक्त करें क्योंकि भारत सरकार ने इन दावों के भुगदान का श्रनुमोदन पहले ही कर दिया है।

(ङ) महाराष्ट्र के केवल ध्रहमदनगर जिले में ही 28,03 लाख रूपये के दावे का भुगतान किया जाना है ।

Problems of cotton growers of Maharashtra and Gujarat

6033. SHRI BHUPINDER SINGH MANN: Will the Minister of AGRI-CULTURE be pleased to state.

(a) whether it is a fact that cotton growers in Maharashtra and Gujarat are facing tough time in producing cotton due to escalation in the cost of essential components like electricity, fertilizers, etc. having a bearing on the production of cotton in these States; and

(b) if so, what measures Government propose to take to provide relief to the farmers to increase the production of cotton?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) In Maharashtra State, there has been some increase in the cost of inputs, while there has been no such increase in Gujarat State.

Government of India announce every year Minimum Support Price of Kapas keeping in view the increased cost of inputs. Besides, incentive is provided under the Centrally Sponsored Scheme of Intensive Cotton Development Programme to cotton growers on essential inputs like seeds, equipments etc. in order to increase the production of cotton.

Increase in the price of cotton

6034 SHRI GOVINDRAO ADIK: Will the Minister of AGRICULTURE b_c pleased to state:

(a) whether it is a fact that of late a spurt in the cotton prices has been seen in the country;

(b) if so, the details thereof indicating the factors responsible for this trend; and

(c) what action Government propose to take to arrest and reverse this trend for the benefit of the common man?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) The wholesale prices of raw cotton as reflected by index number of wholesale prices have increased substantially during 1993-94 Cotton season. The index num-